

### **Notice of Attachment of Bank Account**

Attachment Proceeding No. 14934 of 2025 Certificate No. 8839 of 2025

The Principal Officer /
Chairman & Managing Director / CEO
All the Banks in India.

1. Whereas a Recovery Certificate No. 8839 of 2025 dated July 31, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 6,38,77,373/- (Rupees Six Crore Thirty-Eight Lakhs Seventy-Seven Thousands Three Hundred Seventy-Three Only) as detailed below along with interest/costs/charges/expenses etc. 1. Ameet Savant (PAN: AOAPS0373N) 2. Crefin India Management Pvt.Ltd (PAN: AAHCC3377N) 3. Mr. Jeevendra Kumar Poddar (PAN: AVEPP8927C) 4. Ms. Shipra Singh (PAN: BTKPS6899H) ["Defaulter"] and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated August 22, 2025 has been issued to 1. Ameet Savant 2. Crefin India Management Pvt. Ltd 3. Mr. Jeevendra Kumar Poddar 4. Ms. Shipra Singh.

Description of Dues	Amount (in Rupees)
Amount directed to be refunded by WTM vide Order No. WTM/AN/WRO/WRO/29258/2023-24 dated September 14, 2023 in the matter of unregistered portfolio management services activity by Ameet Savant (Proprietor of Ventura) and unregistered investment advisory activity by Crefin India Management Pvt. Ltd. And its directors	5,15,13,204/-
Interest from September 2023 to August 2025 @ 1% p.m.	1,23,63,169/-
Recovery Cost	1,000/-
Total	6,38,77,373/-

- 2. Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.
- 3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:

i) All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank प्रकार

पश्चिमी प्रादेशिक कार्यालय : सेबी भवन, पंचवटी पहली गली, गुलबाई टेकरा रोड, अहमदाबाद - अहि Western Regional Office : SEBI Bhavan, Panchvati 1st Lane, Gulbai Tekra Road, Ahmedabad - 380 006. Ph. (079)

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Western Regional
Office



- ii) All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.
- 4. It is further ordered with immediate effect that No Debit shall be made in the said account/s to the extent of the total dues mentioned above until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed
- 5. You are hereby directed to provide the following within 15 days to the undersigned/ our representative on service of this Notice:
  - a) Details of all the Accounts including Lockers held by the defaulter with your Bank:
  - a) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
  - b) Confirmation of Attachment of the said account(s) and lockers; and
  - c) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no bank account/balance with your bank.

- 6. If the defaulter is not having any type of account with your bank, then the same need not be informed to SEBI.
- 7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.
- 8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Ahmedabad this 7 Day of October, 2025.

पश्चिमी
पावेशिक कार्यालय
Western Regional
Office

**Recovery Officer** 

पूजा ढींगरा / Pooja Dhingraa वसूली अधिकारी एवं उपमहाप्रबंधक Recovery Officer & Deputy General Manager भारतीय प्रतिभृति और विनिमय बोर्ड Securities and Exchange Board of India अष्टमवाबाव / Ahmedahad

### Copy to:

### 1. Mr. Ameet Savant (PAN: AOAPS0373N)

**Address 1:** S/o Paresh Savant, House no. 1066, Salvador-do-mundo, AltoTorda, Porvorim, Goa-403521.

### 2. Crefin India Management Pvt.Ltd (PAN: AAHCC3377N)

**Address 1:** Flat no. A1T1, 3<sup>rd</sup> Floor, Highland Vistas, Ahead of Diamond Hardware, B. Borkar road, Penha De Franca, Alto Porvorim, Goa-403521

### 3. Mr. Jeevendra Kumar Poddar (PAN: AVEPP8927C)

**Address 1:** Flat no. A1T1, 3<sup>rd</sup> Floor, Highland Vistas, Ahead of Diamond Hardware, B. Borkar road, Penha De Franca, Alto Porvorim, Goa-403521

# 4. Ms. Shipra Singh (PAN: BTKPS6899H)

**Address 1:** Flat no. A1T1, 3<sup>rd</sup> Floor, Highland Vistas, Ahead of Diamond Hardware, B. Borkar road, Penha De Franca, Alto Porvorim, Goa-403521

(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid account





# Notice of Attachment of Demat Account and Mutual Fund Folio(s)

# Attachment Proceeding No. 14935 of 2025 Certificate No. 8839 of 2025

M/s. National Securities Depository Ltd.

4th floor, 'A', Wing, Trade World Kamala Mills Compound Senapati Bapat Marg Lower Parel, Mumbai – 400013 M/s. Central Depository Services (I) Ltd.

P J Towers, 17th floor Dalal Street Fort, Mumbai – 400001

The Principal Officer /Chairman & Managing Director / CEO All the Mutual Funds in India.

1. Whereas a Recovery Certificate No. 8839 of 2025 dated July 31, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 6,38,77,373/- (Rupees Six Crore Thirty-Eight Lakhs Seventy-Seven Thousands Hundred Seventy-Three Only) as detailed below along interest/costs/charges/expenses etc. against 1. Ameet Savant AOAPS0373N) 2. Crefin India Management Pvt.Ltd (PAN: AAHCC3377N) 3. Mr. Jeevendra Kumar Poddar (PAN: AVEPP8927C) 4. Ms. Shipra Singh (PAN: BTKPS6899H)["Defaulter"] and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated August 22, 2025 has been issued to 1. Ameet Savant 2. Crefin India Management Pvt. Ltd 3. Mr. Jeevendra Kumar Poddar 4. Ms. Shipra Singh.

Description of Dues	Amount (in Rupees)
Amount directed to be refunded by WTM vide Order No. WTM/AN/WRO/WRO/29258/2023-24 dated September 14, 2023 in the matter of unregistered portfolio management services activity by Ameet Savant (Proprietor of Ventura) and unregistered investment advisory activity by Crefin India Management Pvt. Ltd. And its directors	5,15,13,204/-
Interest from September 2023 to August 2025 @ 1% p.m.	1,23,63,169/-
Recovery Cost	1,000/-
Total	6,38,77,373/-

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of the certificate would in consequence be delayed or obstructed.

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- 3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
  - i) All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
  - ii) All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
- 4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
- 5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
  - a) Details of all the Accounts/folios held by the Defaulter with you;
  - a) Copy of the Account Statement/s; and
  - b) Confirmation of Attachment of the said accounts/folios

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/folio with you.

- 6. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 7. You are also directed to immediately attach any new account/s opened or folio/s created for the defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
- 8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Ahmedabad this Day of October, 2025.

पश्चिमी
पावेशिक कार्यालय
Western Regional
Office

**Recovery Officer** 

पूजा ढींगरा / Pooja Dhingraa वस्ती अधिकारी एवं उपमहाप्रवेधक Recovery Officer & Deputy General Manager भारतीय प्रतिभृति और विनमय बोर्ड Securities and Exchange Board of India अहमचाबाद / Ahmedabad

# Copy to:

# 1. Mr. Ameet Savant (PAN: AOAPS0373N)

**Address 1:** S/o Paresh Savant, House no. 1066, Salvador-do-mundo, AltoTorda, Porvorim, Goa-403521.

# 2. Crefin India Management Pvt.Ltd (PAN: AAHCC3377N)

**Address 1:** Flat no. A1T1, 3<sup>rd</sup> Floor, Highland Vistas, Ahead of Diamond Hardware, B. Borkar road, Penha De Franca, Alto Porvorim, Goa-403521

### 3. Mr. Jeevendra Kumar Poddar (PAN: AVEPP8927C)

**Address 1:** Flat no. A1T1, 3<sup>rd</sup> Floor, Highland Vistas, Ahead of Diamond Hardware, B. Borkar road, Penha De Franca, Alto Porvorim, Goa-403521

### 4. Ms. Shipra Singh (PAN: BTKPS6899H)

**Address 1:** Flat no. A1T1, 3<sup>rd</sup> Floor, Highland Vistas, Ahead of Diamond Hardware, B. Borkar road, Penha De Franca, Alto Porvorim, Goa-403521

(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts.)





### **Notice of Attachment of Post Office Account**

# Attachment Proceeding No. 14934 of 2025 Certificate No. 8839 of 2025

Head Postmaster,
All the Post Offices in India.

1. Whereas a Recovery Certificate No. 8839 of 2025 dated July 31, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 6,38,77,373/- (Rupees Six Crore Thirty-Eight Lakhs Seventy-Seven Thousands Hundred Seventy-Three Only) detailed as below along interest/costs/charges/expenses etc. against Ameet 1. Savant AOAPS0373N) 2. Crefin India Management Pvt.Ltd (PAN: AAHCC3377N) 3. Mr. Jeevendra Kumar Poddar (PAN: AVEPP8927C) 4. Ms. Shipra Singh (PAN: BTKPS6899H)["Defaulter"] and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated August 22, 2025 has been issued to 1. Ameet Savant 2. Crefin India Management Pvt. Ltd 3. Mr. Jeevendra Kumar Poddar 4. Ms. Shipra Singh.

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Interest from September 2023 to August 2025 @ 1% p.m.	1,23,63,169/-
Recovery Cost	1,000/-
Total	6,38,77,373/-

- Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the accounts with held with Post Offices and realization of amount due under the certificate would in consequence be delayed or obstructed.
- 3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:

i) All account/s by whatever name called of Defaulter, either singly of Johns with any other person/s, held with any of the Post Office under your jurisdiction; and

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Western Regional Office

Exchange

- ii) All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.
- 4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
- 5. You are hereby directed to provide the following immediately to undersigned on services of this Notice:
  - a) Details of all the Accounts held by the Defaulter with any Post Office under your jurisdiction;
  - a) Copy of the Account Statement/s for the latest one year in respect of all the Accounts;
  - b) Confirmation of Attachment of the said account/s and lockers; and
  - c) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/balance with any Post Office under your Jurisdiction.

- 6. If the defaulter is not having any type of account with any Post Office, under your Jurisdiction, then the same need not be informed to SEBI.
- 7. You are also directed to immediately attach any new account/s opened by the defaulter with your Post Office under your jurisdiction, post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.
- 8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Ahmedabad this **Day of October. 2025.** 

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**Recovery Officer** 

पूजा ढींगरा / Pooja Dhingraa वस्ती अधिकारी एवं उपमहाप्रवेधक Recovery Officer & Deputy General Manager भारतीय प्रतिभृति और विनिमय बोर्ड Securities and Exchange Board of India अष्टमवाबाव / Ahmedabad



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### 1. Mr. Ameet Savant (PAN: AOAPS0373N)

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# 2. Crefin India Management Pvt.Ltd (PAN: AAHCC3377N)

**Address 1:** Flat no. A1T1, 3<sup>rd</sup> Floor, Highland Vistas, Ahead of Diamond Hardware, B. Borkar road, Penha De Franca, Alto Porvorim, Goa-403521

# 3. Mr. Jeevendra Kumar Poddar (PAN: AVEPP8927C)

**Address 1:** Flat no. A1T1, 3<sup>rd</sup> Floor, Highland Vistas, Ahead of Diamond Hardware, B. Borkar road, Penha De Franca, Alto Porvorim, Goa-403521

### 4. Ms. Shipra Singh (PAN: BTKPS6899H)

**Address 1:** Flat no. A1T1, 3<sup>rd</sup> Floor, Highland Vistas, Ahead of Diamond Hardware, B. Borkar road, Penha De Franca, Alto Porvorim, Goa-403521

(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts.)

